

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

CP-644/2015

IN THE MATTER OF:

Akhilesh Chandra & Anr.

.... Applicant/petitioners

Vs.

Shri Sidhballi Infrastructure & Construction
Company Pvt. Ltd.

.... Respondent

Order under Section 433(e) & 434 of the Companies Act

Order delivered on 13.10.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

For the Applicant/petitioner :

ORDER

Even on the second call, no one is present in support of the petition. Dismissed for non-prosecution.

— Sd —

(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

— Sd —

(DEEPA KRISHAN)
MEMBER(TECHNICAL)

13.10.2017
V. Sethi